

(c) The assessee was in default for non-payment of huge arrears of Income-tax over a number of years. He did not approach the Income-tax authorities for payment of the arrears in instalments; on the contrary the question regarding recovery of arrears was discussed with him a number of times by the Income-tax authorities but the assessee was non-cooperative. The sale of the property was originally scheduled for the 17th November, 1970 but it was kept in abeyance at the specific request of the assessee as he himself wanted to find out a customer for sale of the property by negotiations. However, neither any serious efforts were made by the assessee in this respect nor any concrete proposals put forward. The mode of sale by auction had thus to be resorted to in the interests of revenue.

**Provision to build a port at Chandbali in District Balasore, Orissa.**

1890. SHRI ARJUN SETHI : Will the Minister of SHIPPING AND TRANSPORT be pleased to state :

(a) whether there is any provision to build a port at Chandbali in the District of Balasore, Orissa to strengthen our transporting facility and Navy in the Eastern part of India; and

(b) if not, the reasons therefor ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) : (a) and (b). The executive responsibility for development of ports other than major ports vests in the State Government concerned. The Government of India however gives loans to the State Governments under the Centrally Sponsored scheme for the development of one selected port in each maritime State. For this purpose, Gopalpur in Orissa has been selected. As regards Chandbali, the Government of Orissa have intimated that they have not made any provision for the development of this port.

**Education facilities in Delhi**

1891. SHRI H. K. L. BHAGAT : Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state :

(a) whether Government are aware of the growing requirements for school and college education facilities in Delhi; and

(b) if so, what are the future plans to meet these requirements ?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAVA) :

(a) and (b). The requisite information is being collected from the educational authorities in Delhi and will be laid on the table of the Sabha as soon as possible.

**Special Increment demanded by Graduates working in L. I. C.**

1892. SHRI CHANDRA SHEKHAR SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether Graduates working in the Life Insurance Corporation have been demanding any special increments for themselves from the Corporation;

(b) if so, the reasons for non-acceptance of this demand; and

(c) the likely recurrent expenditure per year if this demand is accepted by Government ?

THE MINISTER OF FINANCE (SHRI YESHAWANTRAO CHAVAN) (a) and (b). The L. I. C. had been giving at the time of confirmation in service two special increments to graduates recruited to the cadre of Assistants. Such increments were, however, not allowed to employees who passed the degrees examination after their entry into the service, since it was felt that such an incentive would encourage absenteeism especially during the examination months. Recently the LIC took a policy decision not to place any restrictions on the prosecution of part-time studies. In the light of this decision, it has now decided that with effect from 1.4.71 the increments will be given to all employees who had passed their graduation examination after 1.9.1956 while they were in the assistant's grade and had not received the special increments for graduation. This benefit will, however, not be available to those who acquired the degree qualification after they had been promoted to higher cadres